

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-514
Appeal-10/252/ND/2024

IN THE MATTER OF:

SSB Infradevelopers Private Limited and Ors.

.....**Applicant**

Vs.

RoC

.....**Respondent**

SECTION

U/s 252

Order delivered on 10.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the RoC : Mr. Aakash Sharma, Adv.

ORDER

No one is present on behalf of the Appellant at the time of hearing of the matter. Proxy counsel on behalf of the RoC is present and their report is also reflected on the e-portal of the Tribunal. No one is present on behalf of the Income Tax Department. In the interest of justice, list the matter on **18.09.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)